

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-168 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017**

**NAME OF THE COMPANY:** M/s Su-Cam Power Systems Ltd Vs. M/s Uniforce Energy Systems India Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Saaduzzaman, Advocate Mr. Shobhit Nanda, Advocate		
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	For the Respondent (s) :	Mr. Aditya Shandilya, Advocate		
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**ORDER**

Interim report of the IRP has been filed. It is submitted by the Ld. IRP appointed in this case that his registration has been renewed. He is therefore directed to continue as the RP till further orders.

✓ ~~sole~~ No decisions has been taken by the COC for confirming the RP. The Financial Creditor in this case is IndusInd Bank, Dr. Gopal Das Bhawan, 28, Barakhamba Road, New Delhi-110001. Notice be issued to the Bank for 5<sup>th</sup> September, 2017. Affidavit of service be filed. Dasti.

— Sd —  
**(S. K. Mohapatra)**  
**Member (T)**

— Sd —  
**(Ina Malhotra)**  
**Member (J)**